

SHRI MAHESWAR NAIK: May I know, Sir whether any quota is allotted to the mine owners and whether any wagons are given to mine owners, as against the State Trading Corporation? And what is the percentage which is allotted to the mine owners?

SHRI SHAH NAWAZ KHAN: I shall require notice for that.

SHRI M. VALIULLA: Was there any other agency which had quota apart from the State Trading Corporation?

SHRI SHAH NAWAZ KHAN: Yes, the mine owners.

SHRI M. GOVINDA REDDY: May I know, Sir, whether, during this period August to November, 1956, there were no applications for wagons or whether it is the policy not to allot to non-quota-holders?

SHRI SHAH NAWAZ KHAN: There were quite a number of applications, but allotments have been made only to quota-holders.

SHRI M. GOVINDA REDDY: Can I have the number of applications?

SHRI SHAH NAWAZ KHAN: I shall require notice.

SHRI MAHESWAR NAIK: The hon. Deputy Minister said that he had certain applications for wagons. May I know whether mine owners at all applied for such quota of wagons?

SHRI SHAH NAWAZ KHAN: A large number of people applied for them, but the wagons were allotted only to those persons who had export permits.

MANUFACTURE OF FRUIT PRODUCTS UNDER UNHYGIENIC CONDITIONS AND WITHOUT VALID LICENCES

*381. **SHRIMATI SAVITRY DEVI NIGAM:** Will the Minister for FOOD AND AGRICULTURE be pleased to state the number of cases in which action

was taken by the Agricultural Marketing Adviser to the Government of India against those firms which were manufacturing fruit products in unhygienic conditions and without being in possession of valid licences during the years 1954-55 and 1955-56?

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): A statement is placed on the Table of the Sabha. [See Appendix XV, Annexure No. 98.]

SHRIMATI SAVITRY DEVI NIGAM: May I know if the Government has got published the names of such concerns, so that the people may not use already distributed fruits?

DR. P. S. DESHMUKH. I do not know what my hon. friend wants. I do not think we have taken any steps to publicise the names of those persons, but I will look into it.

SHRIMATI SAVITRY DEVI NIGAM: May I know what action Government has taken to stop the sale of those fruit products which were already distributed to the various retail shops?

DR. P. S. DESHMUKH: We take care that the fruit is properly manufactured by repeated visits to the firms and so on. In case before detection something has been distributed, I cannot say exactly what steps have been taken.

SHRIMATI SAVITRY DEVI NIGAM: May I know if the Government is aware that in spite of the action taken by the Agricultural Marketing Adviser to the Government, such bogus concerns are still producing tinned and canned fruits here in Delhi?

DR. P. S. DESHMUKH: We are trying to enforce the licensing system which we have evolved and it is our intention to see that no bogus concerns spring up for manufacture.

SHRIMATI SAVITRY DEVI NIGAM: In this statement it has been

stated that 7766 containers were detained or seized, because they were found harmful. So, I want to know whether Government has published the names of these concerns in the various newspapers, so that those people who are already possessing the products of such concerns, from which these containers were seized, may not harm themselves by using them.

DR. P. S. DESHMUKH: As I have already said, I do not know what action has been taken so far as publishing their names is concerned, but I will look into it.

COMPLAINT REGARDING TREATMENT
METED OUT TO BOMB VICTIMS AT THE
IRWIN HOSPITAL

*382. SHRI M. VALIULLA: Will the Minister for HEALTH be pleased to state:

(a) whether any complaint has been received by Government to the effect that the victims of the bomb explosion which occurred on the 30th November, 1956 at the Ramlila Grounds were not properly attended to by the Irwin Hospital; and

(b) if so, what action Government have taken in the matter?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) A complaint has been received from an alleged victim of the bomb explosion which occurred on the 30th November, 1956 against a doctor of the Irwin Hospital.

(b) The Delhi Administration have been asked to make an enquiry in the matter.

SHRI M. VALIULLA: May I know, Sir, whether any witnesses have already been examined, and who is holding enquiry in this matter?

RAJKUMARI AMRIT KAUR: The Director of Health Services of Delhi, Major Chahdha, has been requested to investigate the matter and report immediately. We are still awaiting his report and an enquiry has been instituted by him.

SHRI M. VALIULLA: Is it a fact that there is an allegation against the doctor who is to treat the patients under the contributory health service system?

RAJKUMARI AMRIT KAUR: So far as I know, the complaint is against the doctor who was in the casualty department.

SHRI M. VALIULLA: May I know what were the allegations made in the complaint—the main allegation made against the doctor?

RAJKUMARI AMRIT KAUR: The main allegations are that he was extremely callous and that he really did not pay any attention to the patient and was rude and negligent.

SHRI M. VALIULLA: Was there any ambulance kept at the Ramlila ground, knowing full well that the people had already intimation that there was going to be a bomb explosion?

SHRI MAHESWAR NAIK: May I know what was the nature of injuries sustained there?

RAJKUMARI AMRIT KAUR: That has got nothing to do with my Ministry and I do not know whether any orders of that kind were issued.

MR. CHAIRMAN: What is the nature of the injury—he asks.

SHRI MAHESWAR NAIK: What was the nature of the injury sustained by the victim of the bomb explosion?

RAJKUMARI AMRIT KAUR: As far as I know, the injuries were not serious, because I do not think the patient was taken in as an in-patient in the hospital. Naturally the matter is under investigation and I cannot give any details.

SHRI M. VALIULLA: I want to know whether ambulances are kept in such places?